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Title: Regarding judgement of banning of poor worker's ward by Madras High Court.

SHRI N. K. PREMACHANDRAN (KOLLAM): Hon. Speaker, Sir, first of all I would like to place on record the magnanimous decision in nominating me in the panel of chairpersons for which I express my sincere thanks.

माननीय अध्यक्ष: आप लम्बे समय तक बैठते हैं, नियम-प्रक्रिया को जानते हैं। जब आपका नाम सभापति पैनल के लिए नामित हुआ तो सभी माननीय सदस्यों ने ताली बजाई है। यह अच्छा लगता है। आप एक वरिष्ठ सदस्य हैं।

श्री अधीर रंजन चौधरी: सर, यह भी कहिए कि वे जब चेयर पर बैठें तो हम लोगों को ज्यादा मौका दें।...(व्यवधान)

SHRI N. K. PREMACHANDRAN : Thank you, Sir. I have given a notice of adjournment and my Zero Hour submission is in that regard. Two days ago, the hon. High Court of Madras had issued a judgement banning the admission of wards of poor workers on some technical grounds. The admission is going to close by 6th of July. Immediate intervention from the Ministry of Labour as well as the Ministry of Health is required. In all the ESIC medical colleges, daughters and sons of poor workers are entitled to get admission. There is 35 per cent of reservation for these ESI workers who are having the benefit under the ESIC. Unfortunately, because of the verdict of the High Court, it is being banned. So, I seek the urgent intervention of the Ministry of Labour as well as the Ministry of Health. The hon. Minister of State for Parliamentary Affairs Shri Arjun Ram Meghwal is here. I request the

Government to kindly respond to this and take immediate action so as to file an appeal before the Division Bench, and if the verdict is against it, then to go to the Supreme Court so as to safeguard the interest of the poor workers' children.

माननीय अध्यक्ष: एडवोकेट ए.एम. आरिफ को श्री एन. के. प्रेमचन्द्रन द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है ।

...(व्यवधान)

माननीय अध्यक्ष: आज सबको मौका दिया जाएगा ।

श्री एम. के. राघवन ।